

KHADI AND VILLAGE INDUSTRIES COMMISSION (AMENDMENT) RULES

The Deputy Minister in the Ministry of Finance (Shri B. R. Bhagat): On behalf of Shri Kanungo, I beg to lay on the Table a copy of the Khadi and Village Industries Commission (Amendment) Rules, 1963, published in Notification No. GSR, 773, dated the 26th April, 1963, under sub-section (3) of section 26 of the Khadi and Village Industries Commission Act, 1956. [Placed in Library. See No. LT-1428/63.]

NOTIFICATIONS UNDER DELHI DEVELOPMENT ACT AND PREVENTION OF FOOD ADULTERATION ACT

The Minister of Health (Dr. Sushila Nayar): I beg to lay on the Table—

(i) a copy each of the following Notifications under section 58 of the Delhi Development Act, 1957:—

- (a) The Delhi Development Authority (Salaries, Allowances and Conditions of Service) Amendment Regulations, 1962 published in Notification No. S.O. 3167 dated the 20th October, 1962.
- (b) The Delhi Development Authority (Salaries, Allowances and Conditions of Service) Second Amendment Regulations, 1962 published in Notification No. S.O. 453, dated the 16th February, 1963.
- (c) The Delhi Development Authority (Salaries, Allowances and Conditions of Service) Third Amendment Regulations, 1963 published in Notification No. S.O. 994, dated the 6th April, 1963. [Placed in Library. See No. LT-1429/63].

(ii) a copy of Notification No. 64/106-27/62(G) Vol. 2, published in Andaman and Nicobar Gazette dated the 5th May, 1963, making certain amendments to the Andaman and Nicobar Islands Prevention of Food

Adulteration Rules, 1960, under sub-section (3) of section 24 of the Prevention of Food Adulteration Act, 1954. [Placed in Library. See No. LT-1430/63.]

NOTIFICATIONS UNDER CENTRAL EXCISES AND SALT ACT, CUSTOMS ACT, BENGAL FINANCE (SALES TAX) ACT, CENTRAL SALES TAX ACT, MEDICINAL AND TOILET PREPARATIONS (EXCISE DUTIES) ACT, LIFE INSURANCE CORPORATION ACT, DEFENCE OF INDIA ACT.

REPORT ON WORKING OF DEPOSIT INSURANCE CORPORATION ALONG WITH ANNUAL ACCOUNTS AND AUDIT REPORT THEREON.

Shri B. R. Bhagat: I beg to lay on the Table:—

(i) a copy each of the following Notifications under section 38 of the Central Excises and Salt Act, 1944:—

- (a) G.S.R. No. 855, dated the 16th May, 1963.
- (b) G.S.R. No. 917, dated the 1st June, 1963.
- (c) The Central Excise (Ninth Amendment) Rules, 1963 published in Notification No. G.S.R. 991 dated the 15th June, 1963.
- (d) The Central Excise (Tenth Amendment) Rules, 1963 published in Notification No. G.S.R. 1057 dated the 22nd June, 1963.
- (e) The Central Excise (Eleventh Amendment) Rules, 1963 published in Notification No. G.S.R. 1082 dated the 29th June, 1963.
- (f) The Central Excise (Twelfth Amendment) Rules, 1963 published in Notification No. G.S.R. 1083 dated the 29th June, 1963.